NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CP. No. 82/(MAH)/2016

CA. No.

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Present:

SHRI. B. S. V. PRAKASH KUMAR MEMBER (J)

SHRI. V. NALLASENAPTHY MEMBER (J)

ATTENDANCE – CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2016

NAME OF THE PARTIES:

M/s. Cyrus Investment Pvt. Ltd.

V/s.

M/s. Tata Sons. Ltd. & Ors.

Section of the Companies Act: 397-398 of the Companies Act, 1956 and 241-242 of the Companies Act, 2013.

| | of the Companies | s Act, 2013. | | | | |
|-----------------|------------------|--------------|-------------|---|--------|-------|
| | Sr. No. | Name | Designation | Signature | | |
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| | Mx. Ra | ui Kaden | | r. Adv | A.A.A. | |
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| | Counsel Mr. | Mohan Pa | rasan | The work | r Resp | NO 3, |
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Advocate Mr. Jehangir Mistry

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Respondent 1

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Aryama Sundaram, St. () ounsel
Milind Sathe, St. Counsel
Somasekhar Sundaresan
Makesh Agarwal
Ruzbeh Mistry
Rohini Musa
Anoj Menon
Parag Sawant
Chinjan Shah
Akshay Doctor

M/s. Desai & Diwanji

JAWAK DWARKA DAS, SV. Commel SHARAN JAGTIANI, Commel KAIWAN KALMANI WAZLA SHIRIN PUCH KHANA WAZLA instructed by MIS MANEKEHA & SETHALA ADVOCATSES FOR RESPONDENT 11

RESPONDENT No. 11

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Order IA No.17/2016/241,242,244/ NCLT/MB//MAH/2016

The Petitioner Counsel mentioned this Company Petition arguing for about 90 minutes inter alia asking reliefs (e), (f) and (g) covered under IA 17/2016. As soon as the Petitioner Counsel has completed his submissions, when this Bench put it to the Senior Counsel Shri Aryama Sundaram appearing on the petitioners' behalf as to why this Company Petition should not to be posted for main hearing after completion of the pleadings, instead of dealing with the interim reliefs he sought in the IA, to which the Petitioners Senior Counsel Shri Aryama Sundaram, R11 Senior Counsel Shri Janak Dwaraka Das and the answering Respondents Senior Counsel Dr Abhishek Manu Singhvi, Shri S.N.Mookerjee, Shri Ravi Kadam and Shri Mohan Parasaran conceded for the following Consent Order as mentioned below:

The answering Respondents' side has agreed to file reply within 15 days hereof. The Counsel appearing on behalf of R11, who is evidently sailing along with the Petitioners side, agreed to file reply to the Company Petition within one week hereof enabling the answering Respondents to file response to R11 reply within one week thereof and reply to the main Petition within 15 days hereof.

The Petitioner shall file rejoinder to thep reply within 15 days thereof. In case R11 notices any new facts in the response of the answering Respondents to R11 Reply, he is at liberty to further respond to the same within 15 days.

It has also been further agreed by all the parties, more specially by the Petitioner Counsel, R11 Counsel and the Counsel on behalf of the answering Respondents, that they will not file any interim Application or initiate any action or proceedings over this subject matter pending disposal of this Company Petition. They have also further agreed that they will not violate the time schedule mentioned above.

Since the answering Respondents Counsel was about to argue over the maintainability of the Company Petition seeking dismissal of the Company Petition in limine, this Bench hereby gives liberty to the answering Respondents to raise maintainability point as first issue in the reply they file to this Company Petition.

The parties are hereby directed to file written submissions in brief, preferably in 10 pages, within 2 days before the next date of hearing after exchange of the same between the parties.

List this matter on 31.1.2017 for hearing the petitioners' side submissions and R11 side submissions and on 1.2.2017 for hearing the Respondents side submissions and rejoining submissions if any.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)